

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 4113/2017

New Delhi, this the 4th day of December, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Bhram Dutt Yadav,
Age 67 years, Group 'B'
S/o Late Shri Ram Rikh,
R/o House No.223, Khasra No.211,
Shani Bazar, Village Rajokri,
New Delhi-11038. .. Applicant

(By Advocate : Shri Sachin Chauhan)

Versus

1. Union of India
Through its Secretary,
Ministry of Finance,
North Block, New Delhi-1.
2. The Deputy Commissioner of Income Tax,
Headquarter (Finance),
C.R. Building, New Delhi.
3. The Commissioner of Income Tax,
Delhi-XII, New Delhi through
Commissioner of Income Tax,
Delhi-XII, Vikas Bhawan,
I.P. Estate, New Delhi-110002.
4. D.D.O. (The Drawing Disbursement Officer)
C.I.T.-XII through Commissioner of Income Tax,
Delhi-XII, Vikas Bhawan,
I.P. Estate, New Delhi-110002. .. Respondents

(By Advocate : Shri Ranjan Tyagi)

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

Heard Shri Sachin Chauhan, learned counsel for the applicant and Shri Ranjan Tyagi, learned counsel who appeared on behalf of the respondents on receipt of advance notice.

2. The applicant, a retired Private Secretary, filed the O.A. seeking the following relief(s):

“(i) To direct the respondents to release the pay & allowance for the period July 1996 to July 1997, 22.07.1999 to Sept 1999 and Oct 1999 to August 2000 and release the pay & allowances for different leave period (which was regularized vide dated 17.02.2010) alongwith interest from the date of eligibility to the date of actual payment.

Or/and

(ii) Any other relief which this Hon’ble court deems fit and proper may also be awarded to the applicant.”

3. It is submitted that the respondents vide Annexure A-2, Order dated 17.02.2010, regularised the various leave periods of the applicant but not paid the salary for the said periods.

4. It is also submitted that the applicant made number of representations, including Annexure A-1 dated 09.11.2017, ventilating his grievances to the respondents. However, no orders have been passed thereon till date.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by directing the respondents to consider the Annexure A-1 representation dated 09.11.2017 of the applicant and to pass appropriate reasoned and speaking order, in accordance with law, within 90 days from the date of receipt of a copy of this order. However, it is made clear that this order shall not be construed that the delay occurred, if any, is condoned. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

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